TO BE PUBLISHED IN PART II SECTION 3 SUB-SECTION (ii) OF THE GAZETTE OF INDIA, EXTRA-ORDINARY, DATED THE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: THE 9TH NOVEMBER, 1990.

NOTIFICATION

S.O. .....t In exercise of the powers conferred by sub-section (1) and sub-section (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments in notification No.S.O.703(E) dated the 6th September, 1989, namely :-

In the Schedule to the said notification,-

(a) for serial No.6 and the entries relating thereto, the following shall be substituted, namely :-

*(1)	(2)	(3)
6	Director of Income-tax(Investigation), Bangalore.	States of Karnataka and Goa*,

(b) for serial No.8 and the entries relating thereto, the following shall be substituted, namely:-

*(1)	(2)	(3)
8	Director of Income-tax (Investigation), Pune.	States of Madhya Pradesh and Maharashtra excluding the metropolitan city of Bombay*.

This notification shall come into force with immediate effect.

No. 8757 (F.No.187/14/90-ITA.I).

(U.V. PRASAD)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Mayapuri, New Delhi.

P.T.O.

Copy to:

1. All Chief Commissioners & All Directors General of Income-tax.
2. Director of Income-tax(RS&PR), 2nd floor, Mans Bhavan, B.S.Zafar Marg, New Delhi(5 copies).
3. Director of Income-tax(O&MS), Director of Income-tax(Audit), Director of Income-tax(IT), Director of Income-tax(Systems), Director of Income-tax(Vigilance)& Director of Income-tax(Recovery).
4. All officers & sections of the CBDT, New Delhi.
5. Comptroller & Auditor General of India, New Delhi(20 copies).
6. Bulletin section of the Directorate of Inspection(RS&PR), New Delhi(5 copies).
7. Director General of Training, National Academy of Direct Taxes, Nagpur(5 copies).
8. Joint Secretary, Ministry of Law & Justice(Deptt. of Legal Affairs), New Delhi(5 copies).
9. The Chief Controller of Accounts, Central Board of Direct Taxes, H.Block, Vikas Bhavan, New Delhi.
10. I.F.U.(Central Board of Direct Taxes).

(V.V. PRASAD)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

भारत के राजपत्र, असाधारण के भाग II, खण्ड 3, उपखण्ड (ii) में दिनांक ---------- को प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)
केन्द्रीय प्रत्यक्ष कर बोर्ड

नई दिल्ली, दिनांक 9 नवम्बर, 1990

अधिसूचना

का0आ0 ---------- आयकर अधिनियम 1961 (1961 का 43) की धारा 120 की उपधारा (1) तथा उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा दिनांक 6 सितम्बर, 1989 की अधिसूचना सं0 का0आ0 703 (अ) में निम्नलिखित संशोधन करता है, अर्थात

उक्त अधिसूचना की अनुसूची में -

(क) क्रम सं0 6 तथा उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात :-

(1)	(2)	(3)
6	आयकर निदेशक (जांच) बंगलौर	कर्नाटक तथा गोवा राज्य,

(ख) क्रम सं0 8 तथा उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित को प्रतिस्थापित किया जाएगा, अर्थात :-

(1)	(2)	(3)
8	आयकर निदेशक (जांच), पुणे	मध्य प्रदेश तथा महाराष्ट्र राज्य, जिनमें बम्बई महानगर शामिल नहीं है।

यह अधिसूचना तत्काल प्रभाव से लागू होगी ।

सं0 8757 ----- (फा0सं0 187/14/90-आ0कर (नि0-1)

(वी0वी0 प्रसाद)
उप सचिव, भारत सरकार

सेवा में,

प्रबंधक,
भारत सरकार प्रैस,
मायापुरी, नई दिल्ली ।

प्रतिलिपि ऑजी पृष्ठानुसार प्रेषित ।

(श्याम)